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MR. DEPUTY CHAIRMAN: No, that is not relevant here. That question is disallowed. It is not relevant here. ...(*Interruptions*)... That is not relevant here. The Minister need not reply to that.

SHRI TAPAN KUMAR SEN (West Bengal): Today, Arvind Kejriwal is holding a Press conference about KG-Basin scam...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: That's okay...(*Interruptions*)... I cannot allow this. ...(*Interruptions*)... I shall now put the Statutory Resolution...(*Interruptions*)... No. Mr. Gehlot, please sit down. ...(*Interruptions*)... No, you can't ask like that. I am not allowing anybody now.

I shall now put the Statutory Resolution to vote. The question is:

"That this House approves the Order under Article 239AB of the Constitution issued by the President on the 16th February, 2014 read with Section 50 of the GNCTD Act, 1991 and clauses (2) and (3) of Article 356 of the Constitution in relation to the Government of National Capital Territory of Delhi."

The motion was adopted.

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GOVERNMENT BILLS

(i) The Appropriation (Vote on Account) Bill, 2014(ii) The Appropriation Bill, 2014

and

(iii) The Finance Bill, 2014

MR. DEPUTY CHAIRMAN: Now, we shall take up the Interim Budget (General) 2014-15, and Bills for consideration and return, namely, the Appropriation (Vote on Account) Bill, 2014, the Appropriation Bill, 2014, and the Finance Bill, 2014. All these will be discussed together but we have already decided that you can ask some questions, those who are very particular can ask questions. That is all. No discussion will be there. Now, Shri Namo Narain Meena to move the Bills.

SHRI N.K. SINGH (Bihar): Sir, I just have one question before he moves the Bills.

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MR. DEPUTY CHAIRMAN: After this, I will allow you to ask questions.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir, on behalf of my senior colleague, Shri P. Chidambaram, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2014-15, as passed by Lok Sabha, be taken into consideration."

Sir, secondly, I also beg to move:

"That the Bill to authorise payments and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14, as passed by Lok Sabha, be taken into consideration."

Sir, I also beg to move:

"That the Bill to continue the existing rates of income-tax for the financial year 2014-15, as passed by Lok Sabha, be taken into consideration."

The questions were proposed.

MR. DEPUTY CHAIRMAN: Now, Mr. Mani Shankar Aiyar. No speech. Please put only question.

SHRI MANI SHANKAR AIYAR (Nominated): Mr. Deputy Chairman, Sir, I am only putting a question.

SHRI N.K. SINGH: Sir, I have a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Aiyar, he is on a point of order. So, you please wait.

SHRI N.K. SINGH: Sir, I wish to ascertain from the hon. Minister as to why on such an important matter like the Interim Budget, we do not have the privilege of the presence of the Finance Minister to be able to respond to some of the questions. It is ordinarily to be expected, Sir, that the hon. Finance Minister will be present when the Budget is discussed. So, what really I would like to ask is: Would the Minister like to clarify tell us as to why the Finance Minister is not present in this House?

MR. DEPUTY CHAIRMAN: Okay. I will give the clarification and what I know, I would like to share that with this House. In fact, this item of Business was slated for yesterday. The 'Supplementary List of Business' was circulated and the hon. Finance Minister was here for the whole day. He wanted it to be taken up after the passing of the Telangana Bill. In fact, we came up to 8 p.m., we were late, and, therefore, *The Interim Budget* (*General*), 2014-15

the Chair decided to adjourn the House; otherwise, he was here. Today, the Finance Minister has informed that he is not able to come because he has some other urgent work. So, with the permission of the Chair, Mr. Namo Narain Meena is piloting the Bill, which is within his rights and it has been allowed by the Chair. It is as per rules, and, therefore, your point of order is ruled out. Now, Mr. Mani Shankar Aiyar.

SHRI MANI SHANKAR AIYAR: Sir, I would like to request the hon. Minister... ...(Interruptions)...

श्री थावर चन्द गहलोत : सर, मेरा एक प्वाइंट ऑफ ऑर्डर है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: What is your point of order? ...(Interruptions)

श्री थावर चन्द गहलोत : सर, मंत्री जी ने विनियोग विधेयक प्रस्तुत कर दिया, लेकिन इस पर बोलने का अवसर पहले हमको मिलना चाहिए था।...(व्यवधान)...

श्री उपसभापति : सुनिए, it happened because I have got the List now. When I called his name, I had no list. He raised his hand, and, so, I allowed him. That is all.

श्री थावर चन्द गहलोत : सर, परम्परा तो यही रही है।...(व्यवधान)...

श्री उपसभापति : मेरे पास लिस्ट नहीं थी, वह अभी आई है। It came to me after I had called his name. ...(Interruptions)... Okay. ...(Interruptions)...

श्री धर्मेंद्र प्रधान (बिहार) : सर, इस पर बोलने के लिए पहले हमें मौका मिलना चाहिए था।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I agree. ...(Interruptions)... Please understand my problem, Mr. Pradhan. ...(Interruptions)... प्रधान जी, आप बैठिए। You understand the position. I am not violating any rule. You have seen this. I have got this list now. I had no list at that time. ...(Interruptions)... Please. I went by those who raised their hand. Mr. Mani Shankar Aiyar raised his hand first. At that time, nobody raised his hand. ...(Interruptions)... No, please. So, I called him. But, if you really have objection... ...(Interruptions)... What difference does it make?...(Interruptions)...

SHRI DHARMENDRA PRADHAN: Sir, it is our privilege. We are the main Opposition Party. ...(Interruptions)... The Finance Minister is not here. ...(Interruptions)... How can they ask question first? ...(Interruptions)...

श्री थावर चन्द गहलोत : किसी भी मामले पर अगर चर्चा होती है, तो पहले हमें अवसर मिलना चाहिए।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Did you hear my explanation? ...(Interruptions)

श्री धर्मेंद्र प्रधान : सर, यह विपक्ष का संवैधानिक अधिकार है।...(व्यवधान)...

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MR. DEPUTY CHAIRMAN: I agree. ...(Interruptions)... Mr. Pradhan, you take your seat. ...(Interruptions)... I only want to know, did you understand what I said?

SHRI PRAKASH JAVADEKAR (Maharashtra): Absolutely. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Then, you don't ask as to why I did so. I explained why I did so. ...(*Interruptions*)... If you want to say that instead of Mr. Mani Shankar Aiyar, you should be called, and, if that is your view, then, since I have called his name, I have to ask him whether he yields. Since I have called his name, let me ask him. ...(*Interruptions*)... No, please. ...(*Interruptions*)... I agree, this is not... ...(*Interruptions*)...

श्री थावर चन्द गहलोत : अगर आप एग्री करते हैं, तो पहले हमें अनुमति दे दें।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have no problem. ...(Interruptions)...

SHRI PRAKASH JAVADEKAR: Sir, we have given the names. You have received the list now. This is not our fault. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I did not say, it is your fault. ...(Interruptions)

SHRI PRAKASH JAVADEKAR: You should call by the regular order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Why should you have so much give and take? ...(Interruptions)... If you listen to him, you can reply to those points also. ...(Interruptions)...

SHRI PRAKASH JAVADEKAR: It is not our fault. ...(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Mani Shankar Aiyar, will you yield? ...(Interruptions)...

श्री मणि शंकर अय्यर : एक मिनट गहलोत साहब।...(व्यवधान)... गहलोत जी, मुझे इजाजत दीजिए।...(व्यवधान)... गहलोत जी, मैं हाथ जोड़कर आपसे अनुरोध करता हूं कि मुझे दो शब्द कहने दीजिए।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: In any case, I have allowed him to ask a question only. ...(Interruptions)... Mr. Gehlot, please. ...(Interruptions)...

श्री थावर चन्द गहलोत : हमारा अनुरोध है कि श्री मणि शंकर अय्यर जी को बाद में बोलने का अवसर दें।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: In any case, I have only asked Shri Mani Shankar Aiyar to ask a question. ...(*Interruptions*)... That is not the speech of the party. ...(*Interruptions*)...

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श्री मणि शंकर अय्यर : उपसभापति महोदय, कृपया मेरी बात सुनिए।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now you listen to me. ...(Interruptions)

SHRI MANI SHANKAR AIYAR: Please, Sir. ...(Interruptions)... You have asked me to...(Interruptions)... कृपया मेरी बात सुनिए।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: After that, I will allow you to speak. ...(Interruptions)... You can ask your question then. ...(Interruptions)...

श्री मणि शंकर अय्यर : कृपया मेरी बात सुनिए। मुझको कोई ऐतराज नहीं है कि जितने भी सवाल दूसरे करना चाहते हैं, वे करते रहें, करते रहें, करते रहें, लेकिन बिल्कुल अंत में मुझे एक मौका दीजिए कि जो मेरी कांस्टीट्यूंसी के बुनकर हैं, उनके बारे में मुझे एक सवाल करना है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Mani has yielded. ...(Interruptions)... Now, Shri Piyush Goyal. ...(Interruptions)... This is only ego clash. ...(Interruptions)...

SHRI PIYUSH GOYAL (Maharashtra): Thank you very much, Mr. Deputy Chairman. We have seen a charade of a Vote on Account being presented before the House. It was a Vote on Account full of inaccuracies.

MR. DEPUTY CHAIRMAN: Piyush Goyalji, I have to make a request. We should not use this opportunity to make long speeches. Only brief points. ...(Interruptions)...

SHRI PIYUSH GOYAL: Sir, I am sorry. We are so unhappy with this Vote on Account that we have to express the people's views in this House. Every time there is a finance matter, you land up telling us to cut the speech. It is not possible. We have enough time; we are going to take our time. If the Finance Minister does not want to sit and sends his deputy that is the sorry State of affairs of this country that this Government has brought us to. I think the angst of the people has to be presented to the people and to this House. So, kindly allow us to speak.

MR. DEPUTY CHAIRMAN: If the time is cut short, everybody's time will be cut short. It is not that only your time will be cut short. Don't worry.

SHRI PIYUSH GOYAL: In case they have nothing much to say, they can cut short their time.

MR. DEPUTY CHAIRMAN: Okay. You have made your point. ...(Interruptions)... But Ruling Party keeps on changing. ...(Interruptions)... You must remember that. ...(Interruptions)...

DR. V. MAITREYAN (Tamil Nadu): Sir, are we finishing today's agenda only with the Interim Budget? Or do we have something else also? ...(Interruptions)...

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MR. DEPUTY CHAIRMAN: Let us finish it then. ...(*Interruptions*)... We have something more. ...(*Interruptions*)...

DR. V. MAITREYAN: Then you have to time it accordingly. ...(Interruptions)

MR. DEPUTY CHAIRMAN: That is what I am saying. ...(Interruptions)...

SHRI PIYUSH GOYAL: Sir, kindly set my time again. I have not been able to start...(Interruptions)...

MR. DEPUTY CHAIRMAN: That I will change. ...(Interruptions)... I want to take the sense of the House in this matter. ...(Interruptions)... There is a dispute over the time. Actually, the time allotted is four hours. ...(Interruptions)... If the House agrees, let us reduce it to two hours. ...(Interruptions)...

SHRI PIYUSH GOYAL: No, Sir. ...(Interruptions)... We don't agree to it. ...(Interruptions)...

DR. V. MAITREYAN: Are we skipping lunch? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Today being Friday, there will be a lunch-break. ...(*Interruptions*)... Today being Friday, there will be a lunch-break. ...(*Interruptions*)...

DR. V. MAITREYAN: Then it should be passed without discussion. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Make it two hours. ...(Interruptions)...

SHRI PIYUSH GOYAL: Sorry, Sir. It should be four hours. ...(Interruptions)... If they want to cut their time, they can cut it. ...(Interruptions)...

SHRI PRAKASH JAVADEKAR: The whole destruction of economy. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Javadekar, today is the last sitting ... (Interruptions)

श्री धर्मेंद्र प्रधान : पूरे देश को बर्बाद कर दिया है और हम प्रश्न भी नहीं पूछें?...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Najmaji, advise me on this. ...(*Interruptions*)... You are the most experienced and senior Member and was Deputy Chairman. ...(*Interruptions*)... Advise me on this. ...(*Interruptions*)... Can we have discussion for four hours today which is the last sitting? ...(*Interruptions*)... There are other Bills also. ...(*Interruptions*)...

DR. NAJMA A. HEPTULLA (Madhya Pradesh): Sir, what is so sacrosanct about today? ...(Interruptions)...

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1.00 р.м.

DR. V. MAITREYAN: Sir, you adjourn the House and sort it out. ...(Interruptions)

MR. DEPUTY CHAIRMAN: Anyway at 1.00 p.m. I will adjourn the House. ...(Interruptions)...

DR. NAJMA A. HEPTULLA: Mr. Deputy Chairman has asked me a question. Will you please allow me to say something? ...(*Interruptions*)...

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): Sir, there are two more Bills which are very important. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: What is Najmaji's opinion? ...(Interruptions)... Let me listen to Najmaji.

SHRI PRAKASH JAVADEKAR: Sir, yesterday, we sat till nine o'clock, why can't we sit today? ...(*Interruptions*)... Why can't we sit today? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: I did not say that we cannot sit. ...(Interruptions)... Please sit down. ...(Interruptions)... Let me listen to Najmaji. ...(Interruptions)...

DR. NAJMA A. HEPTULLA: Sir, the Interim Budget is the most important part of a discussion because in this Session, we have not done any other business. The other day, we passed four legislations without discussion. But, you cannot, Sir, cut down the time of a Member because the State of the economy is terrible.

MR. DEPUTY CHAIRMAN: That means, we will have to sit late.

DR. NAJMA A. HEPTULLA: We want to expose the Government in front of the people. ...(*Interruptions*)... Sir, we will sit late. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay. We will sit late. ...(Interruptions)... That is agreed. ...(Interruptions)... Okay. Now, Shri Piyush Goyal. ...(Interruptions)...

श्री प्रकाश जावडेकर : सर, एक बज गया है।

श्री उपसभापति : उनका टाइम अब शुरू होगा। ...(Interruptions)... Okay. ...(Interruptions)... All right. ...(Interruptions)... There is no Private Members' Bill today. ...(Interruptions)... No, no. ...(Interruptions)... That is decided. ...(Interruptions)... Private Members' Bill would not be there. ...(Interruptions)... That is decided. ...(Interruptions)... It is not there. ...(Interruptions)... It is decided. ...(Interruptions)... That has already been decided by the Chairman. ...(Interruptions)... You raise that at that time. ...(Interruptions)... That is what I am saying. ...(Interruptions)...

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DR. V. MAITREYAN: Sir, if you are going to discuss all these things, the fishermen issue should also be discussed. ...(*Interruptions*)... I want fishermen issue also to be discussed today. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Maitreyanji, we will have the Government Business and after that, for a few minutes, we will take up Private Members' Business. ...(*Interruptions*)... There is nothing in the agenda. ...(*Interruptions*)...

SHRI MANI SHANKAR AIYAR: Mr. Deputy Chairman, Sir, you had given me permission to ask a question. Now, you are giving Mr. Goyal the right to make a speech. I have no desire whatsoever to listen to his speech. Will you give me the opportunity to ask my question? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You yielded. ...(Interruptions)... You yielded. ...(Interruptions)... I will give you time. ...(Interruptions)... आप लोग बैठिए...(व्यवधान)... Why don't you take your seats? ...(Interruptions)... Please take your seat. ...(Interruptions)...

SHRI PIYUSH GOYAL: Sir, I seek your protection. ...(Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Mani, you yielded. ...(Interruptions)

SHRI MANI SHANKAR AIYAR: Sir, you had given me the permission. ...(Interruptions)...

SHRI PIYUSH GOYAL: Sir, that should be apologised. ...(Interruptions)...

SHRI MANI SHANKAR AIYAR: Sir, you gave me permission to ask a question. ...(Interruptions)...

SHRI PIYUSH GOYAL: Sir, I want your protection. ...(Interruptions)... How can he say that? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You sit down. ...(*Interruptions*)... I will deal with that. ...(*Interruptions*)... Allow me to deal with that. Sit down. ...(*Interruptions*)... Mr. Mani Shankar Aiyar, are you ready to listen to me?

SHRI MANI SHANKAR AIYAR: Yes, Sir.

MR. DEPUTY CHAIRMAN: Mr. Mani Shankar Aiyar, kindly listen to me. I allowed you to ask a question. I was sticking to that. Then, you stood up and said that you were ready to yield for him. The only thing was that you should be allowed to have your say in the end. That will remain. ...(*Interruptions*)...

SHRI MANI SHANKAR AIYAR: Sir, at that point, only questions were asked. ...(Interruptions)... Now, you have changed the rule. ...(Interruptions)...

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MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)...

SHRI MANI SHANKAR AIYAR: You changed your own rule. ...(Interruptions)

MR. DEPUTY CHAIRMAN: It was because you yielded. ...(Interruptions)... No argument. ...(Interruptions)... Mani will be given time to speak. ...(Interruptions)...

SHRI MANI SHANKAR AIYAR: *

MR. DEPUTY CHAIRMAN: No, no. ...(*Interruptions*)... That is not going on record. ...(*Interruptions*)... Mani is unnecessarily creating problems. ...(*Interruptions*)... That is not going on record. ...(*Interruptions*)... The House is adjourned to meet at 2.30 P.M.

The House then adjourned for lunch at five minutes past one of the clock.

The House reassembled after lunch at thirty minutes past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

PRIVATE MEMBERS' RESOLUTIONS

Recent complaints against levying of inflated bills by Public Private Projects and licensed service providers in different service sectors and need for streamlining their functioning

MR. DEPUTY CHAIRMAN: Hon. Members, it has been decided in the meeting of leaders of political parties that the time allotted for the Budget altogether; and Minister's reply has been one hour and thirty minutes. Accordingly the time for each party will be reduced. ...(*Interruptions*)... Private Members' Business will be after this business is over. We will take up Private Members' Business before we adjourn the House.

SHRI SITARAM YECHURY (West Bengal): Allow my colleague, Mr. Balagopal to raise the Private Members' Business (Resolutions) so that it could remain alive.

MR. DEPUTY CHAIRMAN: Agreed. The only thing is, I have to caution. I am ready to take up Private Members' Business. Once it is started, nobody should raise a point of order and say that it should continue. That is the point. Because once the

^{*}Not recorded.